

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:167  
ANSWERED ON:18.02.2009  
ILLEGAL FUNCTIONING OF ULTRA SOUND CENTRES  
Shakya Shri Raghuraj Singh

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether Ultra Sound Centres are functioning illegally in the country as reported in The Tribune dated 24 January,2009;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) & (b) Instances of Ultra Sound Centres functioning in contravention of the provisions of Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act,1994 in Haryana have come to the notice of the Government.

(c) The newspaper report has mentioned about appointment of Appropriate Authority.The Government of Haryana have indicated that they had appointed Civil Surgeon as Appropriate Authority in the district through their notification No.1/19/88-2HB-II-96,which was published in the Haryana Government Gazette dated 38.2.1996.